MINISTRY OF FINANCE

(Department of Revenue)

(CENTRAL ECONOMIC INTELLIGENCE BUREAU)
(COFEPOSA WING)

ORDER

New Delhi, the 18th July, 2018

- **S.O. 3524(E).** Whereas the Joint Secretary to the Government of India, specially empowered under sub-section (1) of Section 3 of the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974 (52 of 1974) issued order No. PD-12001/01/2018-COFEPOSA dated 08.03.2018 under the said sub-section directing that Shri Shebaj Sayed Mustaq, S/o Shri Mustaq Abubakar Sayed, R/o Room No. 34, Naushad House, 3rd Floor, 26, M.A. Chotani Marg, Mumbai-400003 be detained and kept in Central Prison facility of Arthur Road, Mumbai, with a view to preventing him from smuggling goods, engaging in transporting smuggled goods and dealing in smuggled goods in future.
- 2. Whereas the Central Government has reasons to believe that the aforesaid person has absconded or has been concealing himself so that the order cannot be executed.
- 3. Now, therefore, in exercise of the powers conferred by clause (b) of sub-section (1) of Section 7 of the said Act, the Central Government hereby directs the aforesaid person to appear before the Commissioner of Police, Mumbai within 7 days of the publication of this order in the Official Gazette.

[PD-12001/01/2018-COFEPOSA]
MAHESH KUMAR RUSTOGI, Addl. Director General

RAKESH SUKUL Digitally signed by RAKESH SUKUL Date: 2018.07.21 17:18:19